

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 1570 of 2014

Binod Kumar
..... **Petitioner**
Versus
The State of Jharkhand and Ors. **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Pankaj Srivastava, Advocate
For the Respondent-State : Mr. Ashutosh Anand, AAG-III
For the Respondent No.4 : Mr. Amit Kumar Verma, Advocate

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14/ Dated: 24/07/2020:

Heard Mr. Pankaj Srivastava, learned counsel for petitioner and Mr. Ashutosh Anand learned AAG-III for the State and Mr. Amit Kumar Verma, the learned counsel for the respondent no.4.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the petitioner submits that identical matter has been decided by this Court and in that view of the matter this writ petition can be disposed of. He submits that the order passed in the identical matter is not with him at present. He seeks three weeks' time to procure the judgment of the identical matter and to assist the Court. He further submits that he will supply the advance copy of the judgment passed in the identical matter to the learned State counsel before the next date of listing.

Post the matter on 25.08.2020.

(Sanjay Kumar Dwivedi, J.)